

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**9. Intervention Petition/27/2024 IA 1468/2024 IN C.P.
(IB)/959(MB)2022**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- Intervention Petition/27/2024 Praxis
Home Retail Limited Vs. Sudha
Apparels Limited IA 1468/2024 Bansi
Mall Management Pvt. Ltd. Vs. Ravi
Sethia (RP OF FLFL)
IN THE MATTER OF
Bank of India
Vs
Future Lifestyle Fashions Limited**

**Section: 60(5) Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code,
2016**

ORDER

Intervention Petition 27 of 2024:- Counsel, Ankita Yadav appeared for the Applicant, Counsel, Shyam Kapadia a/w Karishma Mungekar appeared for the Respondent through VC and Counsel, Nandita Bajpai a/w Dhrupad Vaghani and Rahat Kalpatri appeared for the RP through VC. As requested by the parties, list this matter on **01.05.2024**.

IA 1468 of 2024:- Counsel, Ankit Lohia a/w Ankita Yadav appeared for the Applicant through VC and Counsel, Nandita Bajpai a/w Dhrupad Vaghani and Rahat Kalpatri appeared for the Respondent/RP through VC. Counsel for the RP states that the process of shifting the registered

office/premises in question would take some time and other issues relating to CIRP cost and the outstanding rents would also be decided later on. In view of this, list this matter for further consideration on **01.05.2024.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)